

No.: N-15011/320/2025-NC  
Government of India  
Ministry of Law & Justice  
Department of Legal Affairs  
Notary Cell  
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4<sup>th</sup> Floor, Janpath Bhawan,  
New Delhi, 23<sup>rd</sup> January, 2026

**Notice**

Subject: Re-iteration of provisions contained in the Notaries Act, 1952 and the Notaries Rules, 1956 – regarding.

The profession of Notaries is regulated by the Notaries Act, 1952 and the Notaries Rules, 1956. A Notary may do all or any of the functions by virtue of his office as listed in Section 8 of the Notaries Act, 1952. The manner in which a Notary shall transact his business is laid down in Rule 11 of the Notaries Rules, 1956. The maximum amount of fees chargeable for Notarial Acts is prescribed in Rule 10 of the Notaries Rules, 1956.

2. It is brought to the notice of all concerned that the provisions contained in the Notaries Act, 1952 and the Notaries Rules, 1956, including the provisions indicated above, are statutory provisions and need to be scrupulously followed. Any deviation in this regard by a Notary may be construed as a professional misconduct and may attract action against him/ her under Rule 13 of the Notaries Rules, 1956.

  
(Devanshu Kumar)  
Under Secretary to the Govt. of India